

15.7.1991.

Present: None

Adjourned to 17.7.1991.

*Shukla*  
 (I.K. RASGOTRA)  
 MEMBER(A)  
 15.7.91.

*Ram Pal Singh*  
 (RAM PAL SINGH)  
 VICE CHAIRMAN  
 15.7.91.

17.7.1991.

Present: Shri K.L. Bhatia, counsel for the applicant.

Shri VSR Krishna, proxy counsel for Shri M.L. Verma,  
 counsel for the respondents.

The learned proxy counsel for the respondents produced a copy of the order No.7-149/74-Estt.III dated 30.4.1991 ~~xxxx~~ stating that "part-1 of office order No.11/1991 issued under even number dated 2.4.1991, retiring Smt. Sushila Devi wife of Late Shri Narain Dutt Mate w.e.f. 30.4.1991 is hereby cancelled." This was the relief which was prayed for by the applicant in the O.A. While the order was being dictated, Shri Bhatia, the learned counsel for the applicant appeared and submitted that he would like to withdraw the application with permission to come again, if so advised. Since the relief claimed for in the ~~xx~~ O.A. has been provided fully, there is no need for us to give any liberty to the applicant to ~~xx~~ approach the Tribunal again. However, if a fresh cause of action arises, the applicant is at liberty to approach the Tribunal, in accordance with the law.

*PS*  
 (J.P. SHARMA)  
 MEMBER(J)  
 17.7.91.

*Shukla*  
 (I.K. RASGOTRA)  
 MEMBER(A)  
 17.7.91.